

ITEM NO.48

COURT NO.7

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 1871-1872/2022

MAHENDRA KUMAR JAJODIA ETC.

Appellant(s)

VERSUS

STATE BANK OF INDIA,
STRESSED ASSET MANAGEMENT BRANCH

Respondent(s)

IA No. 34384/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 34382/2022 - STAY APPLICATION)

Date : 06-05-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE VIKRAM NATH

For Appellant(s) Mr. Siddharth Aggarwal, Sr. Adv.
Mr. Arijit Mazumdar, Adv.
Mr. Shambo Nandy, Adv.
Mr. Siddharth Shukla, Adv.
Mr. Abhinav Mukerji, AOR

For Respondent(s) Mr. Tushar Mehta, S.G.
Mr. Sanjay Kapur, AOR
Ms. Megha Kumud, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The appeals are dismissed in terms of the signed
order.

Pending applications, if any, also stand disposed of.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(Signed order is placed on the file)

(KAMLESH RAWAT)
COURT MASTER (NSH)

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL No(s). 1871-1872 OF 2022

MAHENDRA KUMAR JAJODIA ETC.

Appellant(s)

VERSUS

STATE BANK OF INDIA,
STRESSED ASSET MANAGEMENT BRANCH

Respondent(s)

O R D E R

We have heard learned Solicitor General and learned senior counsel for the parties and perused the record. We do not see any cogent reason to entertain the Appeals. The judgment impugned does not warrant any interference.

The Appeals are dismissed.

.....J.
(S. ABDUL NAZEER)

.....J.
(VIKRAM NATH)

NEW DELHI
MAY 06, 2022